

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR SHRIMATI PHULRENU GUHA) : (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

(c) These are under consideration.

S" VTEMENT

Other points referred in the Memorandum submitted by S in the Committee of the Gandhi Centenary International Conference on Prohibition to the Prime Minister

1. Government of India should pay 50% compensation to State Governments in account of loss sustained due to introduction of prohibition.

2. If the majority of adult population of a locality votes or signs against the continuance of an existing liquor shop, the same should be closed.

3. The propaganda in favour of drinking of 'liquor' should be banned.

4. A mass-education campaign should be launched for effective education of the Youth against drinking of liquor.

5. Central Government servants should be prohibited to drink, at least not in public, nor to appear in public while under the influence of liquor.

6. Law should be enacted prohibiting use of alcohol by drivers.

7. All liquor shops on the road side especially on hill roads should be closed down forthwith.

8. An insurance plan be initiated wherein concessional rates of premia for life, accident and motor policies should be charged from non-drinkers and higher rates from liquor-permit holders.

9. The Election law and Rules should be so amended that every candidate standing for Parliament or a State Legislature should subscribe allegiance not only to the constitution but also to the Principles contained in the Fundamental Rights & the Directive Principles, particularly concerning prohibition.

BHILAI STEEL PLANT

33. SHRI LAL K. ADVANI: DR.

BHAI MAHAVIR :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the Bhilai Steel Plant had some time back invited tenders in respect of the supply of coke from its coke ovens;

(b) whether the Government of Madhya Pradesh have recommended some specific concern and asked the Plant management to supply the entire coke stock to that concern, irrespective of the tenders;

(c) whether the Bhilai management have agreed to this proposal; and

(d) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : (a) and (b) No, Sir.

(c) and (d) Do not arise.

विधान परिषदों का उत्सादन

34. श्री जगदम्बी प्रसाद यादव :

श्री मान सिंह वर्मा :

क्या विद्य तत्वा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) किन-किन राज्यों में विधान परिषदें अभी तक कार्य कर रही हैं और क्या सरकार संविधान में इस आशय का कोई संशोधन करने का विचार रखती है कि सभी राज्यों में केवल विधान सभाएं हों, और

(ख) यदि हाँ, तो इस सम्बन्ध में कब तक संशोधन प्रस्तुत किए जाने की संभावना है ?

•[ABOLITION OF LEGISLATIVE COUNCILS

34. SHRI J. P. YADAV :

SHRI MAN SINGH VARMA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the names of the States in which the Legislative council are still